

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 557/2020

(Arising out of impugned final judgment and order dated 19-10-2019 in CRLA No. 477/1987 passed by the High Court Of Judicature At Allahabad)

PARTO

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 11969/2020 - EXEMPTION FROM FILING O.T.
IA No. 78965/2021 - GRANT OF BAIL)

Date : 13-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Amit Dubey, Adv.
Mr. Atishi Dipankar, AOR

For Respondent(s) Ms. Garima Prashad, Sr. Adv./AAG
Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The application for bail is rejected.

However, liberty is granted to the appellant to
renew his application for bail after a period of one
year.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master